

- (2) (i) Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1975-76.

(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-1045/77].

- (3) A copy of Notification No. S.O. 643(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 1977 containing corrigendum to Notification No. S.O. 406(E) dated the 21st June, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library See No. LT-1046/77].

CERTIFIED ACCOUNTS OF DELHI TRANSPORT CORPORATION FOR THE PERIOD ENDING 31-3-74 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) :

I beg to lay on the Table—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year ending 31st March, 1974 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (2) A statement showing reasons for delay in laying the above documents.

[Placed in Library See No. LT-1047/77].

PROTECTION OF CIVIL RIGHTS RULES, 1977, ARMS (AUDIT) RULES, 1977 AND CENTRAL INDUSTRIAL SECURITY FORCE (2ND ADUIT) RULES, 1977

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL) : On behalf of Shri Dhanik Lal Mandal, I beg to lay on the Table—

- (1) A copy of the Protection of Civil Rights Rules, 1977 (Hindi and

English versions) published in Notification No. S.O. 3006 in Gazette of India dated the 1st October, 1977, under sub-section (2) of section 16B of the Protection of Civil Rights Act, 1955.

[Placed in Library See No. LT-1048/77].

- (2) A copy of the Arms (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1198 in Gazette of India dated the 17th September, 1977 under sub-section (3) of section 44 of the Arms Act, 1959.

[Placed in Library See No. LT-1049/77].

- (3) The Central Industrial Security Force (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1325 in Gazette of India dated the 8th October, 1977, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library See No. LT-1050/77].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

SHRI S. D. PATIL : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1977, published in Notification No. S.G.R. 544 (E) in Gazette of India dated the 29th July, 1977.
- (ii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1977, published in Notification No. G.S.R. 545 (E) in Gazette of India dated the 29th July, 1977.
- (iii) The All India Services (Discipline and Appeal) Second Amendment Rules, 1977, published in Notification No. G.S.R. 983 in Gazette of India dated the 30th July, 1977.
- (iv) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1977, published in Notification No. G.S.R. 549(E) in Gazette of India dated the 3rd August, 1977.